

CCPA 63 of 2009

O R D E R [ Oral ]

28.05.2010

None for the petitioner.

~~None for the respondents. Sudhir Kumar~~

It was also pointed out by the official respondents on the last occasion that the writ petition bearing No. 2819 of 10 has already been filed. The learned counsel for the applicant was directed to come prepared and argue on the point of admission of this CCPA, in view of the pendency of the writ petition.

2. ~~He~~ <sup>also submitted that</sup> The learned counsel for the petitioner has purposely evaded his appearance as he has no case of contempt. The CCPA is dismissed for non-prosecution.

[ Sudhir Kumar ] M [ A ]

 [ Rekha Kumari ] M [ J ]

/cbs/